

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 2993

TO BE ANSWERED ON WEDNESDAY, 14TH MARCH, 2018

RECALLING OF MPs AND MLAs

2993. SHRI NANDI YELLAIAH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a proposal has been initiated by a Parliamentarian of Lok Sabha stating MPs and MLAs should be recalled within two years from being elected if 75 per cent of those who voted for them are not satisfied with their performance;
- (b) if so, the action taken by the Government in this regard;
- (c) whether Union Cabinet proposes to bring an amendment in the Representation of the People Act, 1951 through a Constitutional Amendment Bill, if so, the details thereof and if not, the reasons therefor; and
- (d) whether this process would enable MPs and MLAs to be in regular touch with their constituencies on mass base and if so, the details thereof and the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) to (d): The issue of electoral reforms in its entirety, including the matter of recall of MPs and MLAs, was examined by the Law Commission of India which has submitted its 255th Report containing recommendations on various aspects of electoral reforms. However, the Law Commission has not recommended the recall of the MPs/MLAs.
